

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 108/TT/2018

Subject : Truing up tariff of 2009-14 tariff block and determination of tariff for 2014-19 tariff block of 4 assets under the transmission system associated with NRSS-XIII in Northern Region.

Date of Hearing : 23.10.2018

Coram : Shri P.K. Pujari, Chairperson
Dr. M. K. Iyer, Member

Petitioner : Power Grid Corporation of India Ltd. (PGCIL)

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Ltd., (RRVPLN) and 16 others

Parties present : Shri S. K. Venkatesan, PGCIL
Shri S. S. Raju, PGCIL
Shri R.B. Sharma, Advocate, BRPL

Record of Proceedings

The representative of the petitioner submitted that the instant petition is filed for truing up of tariff of Asset-I:400 kV D/C (Quad) Gurgaon-Manesar Transmission Line along with associated bays, Asset-II: 400/220 kV 500 MVA ICT-I at Manesar Sub-station along with associated bays and Asset-III: 400/220 kV 500 MVA ICT-II at Manesar Sub-station along with associated bays allowed vide order dated 31.3.2014 in Petition No.79/TT/2012 and Asset-IV: 125 MVAR Bus Reactor at Manesar allowed vide order dated 10.8.2015 in Petition No.54/TT/2013 for 2009-14 tariff block and determination of tariff of the said assets for the 2014-19 tariff period. He submitted that the actual capital cost details of the assets have been submitted. He submitted that the cut-off date in case of the instant assets is 31.3.2015 and the additional capital expenditure claimed before and after the cut-off date may be allowed as prayed. He also submitted that its rejoinder to the BRPL's reply has already been filed.

2. Learned counsel for BRPL submitted that IDC may be allowed on cash basis and initial spares may be allowed only on the basis of the cost of the individual assets and not on consolidated cost of the assets as claimed by the petitioner. In response, the representative of the petitioner submitted that both the ICTs were placed in one order



and installed in the same sub-station and hence the capital cost of the both the ICTs should be considered for the purpose of initial spares.

3. The Commission directed the petitioner to submit the calculations for effective COD of the combined assets for the 2014-19 tariff period on affidavit by 15.11.2018 with an advance copy to the respondents. The Commission further directed the respondents to file their reply 30.11.2018 and the petitioner to file rejoinder, if any, by 10.12.2018. The Commission further directed the parties to comply with specified timeline and observed that no extension of time shall be granted.

4. Subject to the above, the Commission reserved the order in the petition.

By order of the Commission

sd/-
(T. Rout)
Chief (Law)

